

IN THE COURT OF THE SESSIONS JUDGE, KARUR

PRESENT : Thiru.M.Christopher, B.A., B.L.,

Sessions Judge.

Friday, the 08<sup>th</sup> day of January 2021

Crl.M.P.No. 30/2021

Balaji

.. Petitioner/Accused

/Vs/

The State represented by,  
The Inspector of police,  
Karur Town P.S.,  
Cr.No. 1215/2020

.. Respondent/Complainant

This petition coming on for final hearing before me today in the presence of Thiru. J. Vijay, advocate for the petitioner and of Thiru. K. Subramanian, Public Prosecutor appearing for the state and upon hearing the arguments of both sides and having stood over for consideration till this day, this Court has passed the following.

ORDER

The learned counsel for the petitioner submits that the petitioner has been complying with the condition on and from 30.11.2020 as per the order in Crl.MP.No.1685/2020, dated 24.11.2020. He further submits that the petitioner is the only breadwinner of his family and so he finds it difficult to comply with the condition. He therefore prays to relax the condition.

The learned Public Prosecutor submits that the petitioner has been regularly complying with the condition till date.

Considering the due compliance of the condition by the petitioner and also the reasons stated by him, this Court is inclined to relax the condition imposed on him. Accordingly, the condition imposed on the petitioner is relaxed in toto.

Pronounced by me in Open Court on this the 08<sup>th</sup> of January 2021.

Sd./M.Christopher,  
SESSIONS JUDGE,  
KARUR.

To  
The Petitioner through counsel,  
Respondent through Public Prosecutor.

// TRUE COPY / FORWARDED / BY ORDER //



*V. S. Kumar*  
SHERISHTADAR,  
DISTRICT COURT, KARUR.

*P*  
*8/1*